

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 260 of 1999  
(O.A. 520 of 1997)

Date of Order : 12.8.1999

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. G. S. Maingi, Administrative Member.

S. MACHARYA & ANOTHER

vs.

UNION OF INDIA & ORS.

For the applicants : Mr. B. P. Sahar, counsel.

For the respondents : Mr. Madhusudan Banerjee, counsel.  
Mr. R. M. Roychowdhury, counsel.  
(for Metro Railway)

Mr. P. K. Arora, counsel (for Eastern Railway).

ORDER

D. Purkayastha, J. M.

Heard 1d. counsel for both the parties. This is an application for restoration of O.A. 520 of 1997, after setting the order of dismissal dated 19.4.1999, passed by this Tribunal in the O.A. We have also gone through the application for restoration.

2. We are satisfied that there is sufficient cause for restoration of the O.A. Accordingly, the order of dismissal dated 19.4.1999 passed in O.A. 520 of 1997 is hereby set aside and the O.A. is restored to its original file and number. The O.A. be listed for hearing on 30.11.1999.

3. The M.A. stands disposed of. No order is passed as to costs.

*G. S. Maingi*  
(G. S. Maingi)  
Administrative Member

*D. Purkayastha*  
(D. Purkayastha)  
Judicial Member